

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

OA.718/99

dt. 2-6-99

Between

1. P. Laxma Reddy  
2. T. Ranga Rao : Applicants

and

1. Chief General Manager  
Telecom, AP Circle  
Nampally Road, Abids  
Hyderabad

2. Telecom Dist. Manager  
Mahaboobnagar

3. Sub Divisional Officer  
Telecom, Wanaparthy  
Mahaboobnagar Dist. : Respondents

Counsel for the applicants : M. Venkatram Reddy  
Advocate

Counsel for the respondents : B.N. Sharma  
Sr. CGSC

Coram

Hon. Mr. R. Rangarajan, Member(Admn.)

Hon. Mr. B.S. Jai Parameshwar, Member(Judl)

*X*

*[Handwritten signature]*

## Order

Oral order (per Hon. Mr. R. Rangarajan, Member(Admn.))

Heard Mr. Ravinder Goud for Mr. M. Venkatram Reddy for the applicants and Mr. M.C. Jacob, for Mr. Sharma for the Respondents.

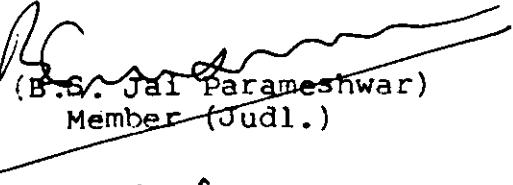
1. This OA is filed for setting aside the oral termination dated 7-4-1999 of Respondent No.3 and for a direction to regularise the services of the applicants duly taking long length of service into consideration with all consequential attendant benefits.

2. It is now stated that the applicants have been reengaged. This has been admitted by the applicants' counsel also. There is an interim order in this OA that these applicants should not be disengaged until this case is finally disposed of. That interim order will stand <sup>work is available,</sup> good so far as ~~they are continuing till today.~~

3. In the meantime the applicants' case for regularisation has to be decided by considering the representation dated 17-4-1999 (Annex.IV & VIII).

4. With the above direction the OA is disposed of.

No costs.

  
(B.S. Jai Parameshwar)  
Member (Judl.)

  
(R. Rangarajan)  
Member(Admn.)

2.6.99

Dated : June 2, 1999  
Dictated in Open Court

Am 17  
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